

Item No.15

## Central Administrative Tribunal Jammu Bench, Jammu



T.A. No.8893/2020  
(S.W.P. No.2469/2011)

Monday, this the 18<sup>th</sup> day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman**  
**Hon'ble Mr. Pradeep Kumar, Member (A)**

Khazir Mohammad Khanday, age 55 years, S/o Hajo Ghulam Nabi Khanday, R/o Iqbal Colony, Shelteng, Srinagar.

..Applicant  
(Mr. M.A. Qayoom and Mr. Mian Tuffail, Advocates)

Versus

1. State of J&K through Commissioner/Secretary to Government, PHE/Irrigation and Flood Control Department, PHE/Irrigation and Flood Control Department, Civil Secretariat, Srinagar/Jammu.
2. Chief Engineer, Kashmir Irrigation & Flood Control Department, Srinagar.
3. Enquiry Committee through Deputy Secretary to Government, PHE/I&FC Department, Civil Secretariat, Srinagar/Jammu.

...Respondents  
(Mr. Rajesh Thapa, Deputy Advocate General)

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**O R D E R (ORAL)****Justice L. Narasimha Reddy:**

The applicant was placed under suspension through order dated 17.06.2010. Challenging the same, he filed SWP No.2469/2011 before the Hon'ble High Court of Jammu & Kashmir.

2. The Writ Petition has since been transferred to this Tribunal in view of re-organization of the State of Jammu & Kashmir, and renumbered as T.A. No.8893/2020.

3. Today, it is reported by learned counsel for respondents that the applicant was reinstated during the pendency of the SWP, and he has since retired from service also.

4. Hence, the T.A. is dismissed as infructuous. There shall be no order as to costs.

**( Pradeep Kumar )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**January 18, 2021**

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